

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 135 OF 2019 &
IA NOS. 464, 963 & 1439 OF 2019**

Dated : 4th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Nidar Utilities Panvel Limited Liability PartnershipAppellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ekta Bhasin

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

Mr. Sudhanshu S. Choudhari
Mr. Yogesh S. Kolte for R-2

Mr. Pankaj Kumar Mishra for R-9

ORDER

IA No. 1439 of 2019
(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned on the condition that the Respondent No. 2 pays cost of Rs. 1000/- on or before 30.09.2019.

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Two weeks time is granted to file rejoinder, if any, to the reply filed by Respondent No. 2 after serving advance copy on the other side.

List the matter on **30.09.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**